(ii) Seventeenth Annual Report and Accounts of the Bharat Electronics Limited, Bangalore, for the year 1970-71, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-1675/72 for (i) and (ii)]

Appropriation Accounts (Fost and Telegraphs) (1970-71) and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Madam, I beg to lay on the Table a copy (in English and Hindi) each of the following papers under clause (1) of Article 151 of the Constitutions:-

- (i) Appropriation Accounts (Post and Telegraphs) for the year 1970-71.
- (ii) Report of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Posts and Telegraphs) for the year 1970-71. [Placed in Library. See No. LT-1630/72 for (i) and (ii)]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATIONS

SHRI K. R. GANESH: Madam I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance):

- (i) Notification S. O. No. 128 (E), dated the 8th February, 1972, (in English and Hindi), publishing the Gold Control (Grant of Certificates) Amendment Rules, 1972, under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
- (ii) Notification S. O. No. 206 (E), dated the 17th March, 1972, publishing a corrigendum to the English Version of Government Notification S.O. No. 127 (E), dated the 8th February, 1972, mentioned at (i) above. [Placed in Library. See No. LT-1581/72 for (i) and (ii)]

Notification Publishing the Delhi Sales Tax (Second Amendment) Rules, 1972

SHRI K. R. GANESH: Madam I also beg to lay on the Table: A coyy (in English and Hindi) of the Notification No. F. 4(98)/66-Fin. (G), dated the 23rd February, 1972, publishing the Delhi Sales Tax (Second Amendment) Rules, 1972, issued by the Delhi Administration, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-1672/72]

CENTRAL BOARD OF DIRECT TAXES NOTIFICATIONS

SHRI K. R. GANESH: Madam I also beg to lay on the Table:

- (a) A copy (in English and Hindi) of the Central Board of Direct Taxes Notification S. O. No. 165 (E), dated the 25th February, 1972, publishing the Wealth-tax (Amendment) Rules, 1972, under sub-section (4) of section 46 of the Wealth Tax Act, 1957. [Placed in Library. See No. LT-1582/72]
- (b) A copy (in English and Hindi) of the Central Board of Direct Taxes Notification S. O. No. 166 (E), dated the 25th February, 1972, publishing the Gifttax (Amendment) Rules, 1972, under subsection (4) of section 46 of the Gift Tax Act, 1958. [Placed in Library. See No. LT-1583/72]
- (c) A copy (in English and Hindi) of the Central Board of Direct Taxes, Notification S. O. No. 157 (E), dated the 25th February, 1972, publishing the Companies (Profits) Surtax (Amendment) Rules, 1972, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-1584/72]
- (d) A copy (in English and Hindi) of the Central Board of Direct Taxes, Notification S.O. No. 175 (E), dated the 6th March, 1972, publishing the Companies (Profits) Surtax (Amendment) together with an Explanatory Memorandum thereon, under section 296 of the Incometax Act, 1961. [Placed in Library. See No. LT-1585/72]

Ministry of Finance (Department of Revenue and Insurance) Notifications

SHRI K. R. GANESH: Madam, I also beg to lay on the Table:

(a) A copy (in English and Hindi) each of the following Notifications of the